

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Custom Appeal No.85745 of 2013

[Arising out of Order-in-Appeal No.919/MCH/JC/ICD(M)(I)/2012, dt.09.11.2012 ,
passed by the CC (Appeals), Mumbai-I]

Shri Ronak Mehta

Nulwala Building, Ground Floor, 41, Mint Road,
Opp.G.P.O., Fort, Mumbai 400 001

.....Appellant

VERSUS

CC (Import), Mumbai

New Custom House, Ballard Estate,
Mumbai 400 001

.....Respondent

Appearance:

For the Appellant: None

For the Respondent: Ms. Trupti Chavan, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO.A/86401/2019

Date of Hearing: 14.08.2019

Date of Decision: 14.08.2019

PER: D.M. MISRA

When this matter is called for hearing, the learned A.R. for the Revenue submitted that the matter had been listed on several occasions i.e. 08.03.2019, 12.04.2019, 06.06.2019, 08.07.2019 and today i.e. 14.08.2019. None present on all these occasions nor any request for adjournment. Thus, the Appellants are not serious in prosecuting the appeal.

2. We find force in the contention of the learned A.R. for the Revenue. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar